

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 954/97

Date of Order: 29.7.97

BETWEEN :

P.Jayaseela Rao

.. Applicant.

AND

Union of India represented by :

1. Deputy Director General of Meteorology
Regional Meteorological Centre,
Nakshatra Bungalow,
Nungambakkam, Chennai.

2. Deputy Director General of Meteorology
Agriment, India Meteorological Dept.,
Shivajinagar, Pune.

.. Respondents.

Counsel for the Applicant

.. Mr.Jayaseela Rao
(Party-In-Person)

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

J U D G E M E N T

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Mr.P.Jayaseela Rao, Party-in-Person and
Mr.N.R.Devraj, learned standing counsel for the respondents.

2. The applicant while working as Senior Observer under R-2 was transferred from Nellore to Hyderabad in the same capacity by the impugned transfer order No. 2676/AE 1120, dt. 27.3.97 (A-1). He was also relieved from Nellore on 15.4.97, ^{but at} he joined Hyderabad also. He appealed R-2 for his retention to Nellore by his representation

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Copy to :-

1. The Director General of Meteorology Regional Meteorological Centre, Nakshatra Bungalow, Nungambakkam, Chennai.
2. The Director General of Meteorology Agrimet, India Meteorological Dept., Shivajinagar, Pune.
3. Copy to Mr. P. Jayaseela Rao, (Party-in Person) Senior Observer, Meteorological Centre, Begumpet, AIR Port, Hyderabad.
4. One Copy to Mr. N. R. Devaraj Sr. CGSC, CAT, Hyd.
5. One copy to The D.R. (A).
6. One Duplicate Copy.

Upr.

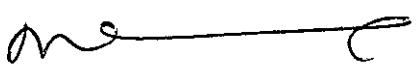
dt. 1.4.97 (A-2). That representation was disposed of by the O.M.No. 2771/00499, dt. 29.4.97 (A-3) by rejecting his representation.

3. In view of the above development he has filed this OA praying for a direction to the respondents to transfer him back to PET observatory Nellore and with payment of costs for filing this application.

4. The applicant had already joined in Hyderabad. His only grievance appears to be that he is studying Computer Science under the care of ^a private teaching institution at Nellore and hence he wants to get back to Nellore to continue his studies. However I see from the letter No. 1476/AE-11501, dt. 15.4.97 (A-5) that no permission was given for continuing Bachelor's Degree in Computer Information Science. Be that as it may the only prayer in this OA is to transfer him back to Nellore in the same capacity. No malafides or extraneous reasons have been attributed to the respondents in this OA for transferring him ^{from} Nellore to Hyderabad by the impugned order dt. 27.3.97.

5. In the facts and circumstances of the case the only relief that can be given is to instruct the applicant to file a representation for his transfer back to Nellore to the authority higher than R-2 and if that representation is received that authority should dispose of the same within 45 days from the date of receipt of that representation.

6. With the above direction the OA is disposed of at the admission stage itself. No costs.


(R. RANGARAJAN)
Member (Admn.)

Dated : 29th July, 1997

(Dictated in Open Court)

sd


D.R.J.

5/8/97

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JALI PARAMESHWAR: M
(J)

DATED: 29/7/97

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in

R.A. NO. 954/97

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLR

II Court.

केन्द्रीय प्रशासनिक विविकार
Central Administrative Tribunal
प्रेषण/DESPATCH

5 AUG 1997

हायदराबाद आदानपेट
HYDERABAD BENG